

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the respondent

Mr. Chandra Shekhar, Adv. for RP.

ORDER

CA-104(PB)/2019:-

Learned counsel for the applicant is not prepared and no minutes of the meeting authorising the Resolution Professional to file the application under Section 12(2) of the Code, 2016 could be shown.

List on 24.01.2019.

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(M. M. KUMAR)
PRESIDENT

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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)